

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

O.A.NO. 1103/97

Date of decision: 22.8.97

Between

1. M. Sudhakar
2. V. Venkat Rao
3. T. Kishan Reddy
4. K. Sudershan
5. B. Srinivasa Rao
6. L. Rama Rao
7. Md. Mumtaz Ali
8. K. Manmohan
9. Md. Saifuddin
10. K. Venkateshwar Rao
11. R. Udayashankar

... Applicants

And

1. The Chief General Manager,  
Telecom, A.P.Circle,  
Hyderabad.
2. The Telecom District Manager,  
Karimnagar.

Shri K. Vasudeva Reddy .. Counsel for applicant  
Shri N.V. Raghava Reddy .. Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

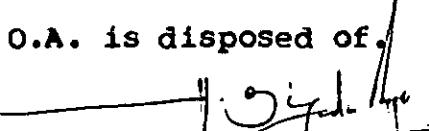
ORDER

Heard Shri N.V. Raghava Reddy for the respondents.

The issue raised in this O.A. has been settled long ago and a number of judgements have been delivered granting the kind of relief as prayed for in this O.A.

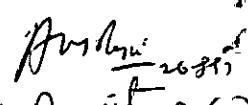
2. It would therefore be sufficient to direct the respondents to take a suitable decision in this case in the light of orders passed in OA 611/94, OA 312/95 and OA 643/95. Suitable decision would be taken and communicated to the applicants within 45 days from the date of receipt of a copy of this order and follow-up action, if any, be completed in the next 45 days.

Thus the O.A. is disposed of.

  
(H. Rajendra Prasad)  
Member (Administrative)

22nd August, 1997

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Deputy Registrar (S) (S)

O.A. 1103/97.

To

1. The Chief General Manager,  
Telecom, A.P.Circle, Hyderabad.
2. The Telecom District Manager, Karimnagar.
3. One copy to Mr.K.Vasudeva Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
5. One copy to MHRP.M.(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One s are cppy.

pvm.

off  
19/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.  
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:-

22/8/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No.

1163/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

प्रेषण/DESPATCH

29 AUG 1997

हैदराबाद न्यायालय  
HYDERABAD BENCH